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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 12220/2019

KRISHAN SINGH YADAVPetitioner
Through: Ms Anusuya Salwan, Advocate.

versus

VIR SINGH ALIAS BIR SINGH & ANR. Respondents
Through: Mr Aditya Bhardwaj, Advocate for R-1.
Ms Puja Kalra, Advocate for NDMC/R-2.

CORAM:
HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% **25.06.2020**

CM 11916/2020 (For directions) in W.P.(C) 12220/2019

1. The hearing was conducted through video conferencing.
2. The counter affidavit is stated to have been filed by the Respondent No.2/North Delhi Municipal Corporation, but the same is not on record, nor has any application for condonation of delay been filed along with the counter affidavit. By order 05.06.2020, the Respondent No.2 was granted two weeks time to file the counter affidavit/reply. Ms Salwan submits that she has received a copy of the counter affidavit/reply on behalf of the respondent no.2 as of yesterday. Be that as it may, neither the counter affidavit is on record nor is there any application for condonation of delay. Accordingly, cost of Rs.25,000/- is imposed upon the respondent no.2/Corporation. If the Corporation finds the /Executive Engineer who is stated to have sworn the counter affidavit, liable for the delay it may recover the said

monies from him.

3. In view of the global pandemic, resulting in the countrywide lockdown, there is constant apprehension of contracting the disease from anyone. It is the need of the hour that those engaged in the frontlines of dealing with the pandemic and the resultant casualties are provided protective gear. In view, the cost of Rs.25,000/- shall be expended towards providing Personal Protective Equipment (PPE kits) which shall be given half each to i) the Junior Resident Doctors and ii) Senior Resident Doctors of Lok Nayak Jai Prakash Narayan Hospital (LNJP Hospital), Jawaharlal Nehru Marg, Delhi Gate, where testing and treatment facilities for COVID-19 patients is being carried out, so as to provide some protection to the medical staff/healthcare workers engaged in combating the pandemic. Respondent no.2/Corporation shall ensure that the PPE kits are ICMR approved. The documents of the purchase of the PPE kits alongwith the photographs of handing over of the same to the Medical Superintendent, LNJP Hospital shall be filed within a week from today.
4. The counter affidavit/reply shall be brought on record before the next date, failing which further cost will be imposed upon the respondent no.2- Corporation. Copy of the petition be supplied to the learned counsel for the respondent no.1 by the learned counsel for the Petitioner during the course of the day. Counter affidavit be filed by the respondent no.1 within two weeks from today. Rejoinder thereto, if any, be filed before the next date.
5. List on 04.08.2020.

6. The order be uploaded on the website forthwith. Copy of the order be also forwarded to the counsels through email.

NAJMI WAZIRI, J

JUNE 25, 2020/rd